

ITEM NO.40

COURT NO.4

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 30325/2014
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 24/01/2014
IN LPA NO. 15/2013 PASSED BY THE HIGH COURT OF JHARKHAND AT RANCHI)

RAM NARESH SINGH

PETITIONER(S)

VERSUS

BOKARO STEEL LTD. & ORS.

RESPONDENT(S)

(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND OFFICE REPORT)

Date : 31/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Aditya Ranjan, Adv.
Mr. Amrendra Kumar, Adv.
Mr. Jamnesh Kumar, Adv.

For Respondent(s)

Mr. Sachin Datta, Sr. Adv.
Mr. Anmol, Adv.
Mr. Shantanu Sagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing O.T. is granted.

Leave granted.

The appeal is disposed of in terms of the signed
order.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.4740 OF 2017
[Arising out of Special Leave Petition
(Civil) No.30325/2014]

RAM NARESH SINGH . . . APPELLANT

VERSUS

BOKARO STEEL LTD. & ORS. . . RESPONDENTS

ORDER

1. Leave granted.
2. We have heard the learned counsels for the parties.
3. We are of the view that in the facts of the case the High Court was not justified in sustaining the action of the respondent - Bokaro Steel Limited in retaining the amount of Rs.2,06,000/- due to the appellant on account of gratuity. The respondents shall release the said amount to the appellant forthwith along

with interest at the rate of 6% per annum from the date of retention of the amount till the date of actual payment. However, it will be open for the respondents to charge normal rent (i.e. Rs.88/- per month) of the quarter/premises in question for the period for which the appellant was in occupation after his superannuation.

4. The appeal is disposed of in the above terms.

.....,J.
(RANJAN GOGOI)

.....,J.
(NAVIN SINHA)

NEW DELHI
MARCH 31, 2017